

RAJYA SABHA

Wednesday, 13th March, 1991/22nd
Phalguna, 1912 (Saka)

The House met at eleven of the clock. The Deputy Chairman in the chair.

FAREWELL TO RETIRING MEMBERS

उत्सवपूर्ण : अब हम विदाई में होने लगे
हमारे कुछ मैनबर रिटायर हो जायेंगे ।

So we should at least say farewell to them and welcome when they come back if they get re-nomination.

Honourable Members, three of our Members from Kerala, namely, Shri A. K. Antony, Shri N. E. Baharam and Shri Thomas Kuthiravattom, will be retiring next month on the expiration of their term of office. Today we will be adjourning the House *since* die. I take this opportunity to bid them farewell. They made very valuable contribution to the proceedings of the House. I am sure, they will cherish very happy memories of their association with this august House. We shall, indeed, miss them and, I am sure, all of us will wish them to come back and continue to give us the benefit of their experience. On behalf of the House and on my own behalf, I wish them good health and happiness while they serve the nation from outside the House. Now, there is a Statement. ... (Interruptions) Will the retiring M.P.s. want to say something. Mr. Antony, would you like to say something? Say farewell to us? (Interruptions)

SHRI A. K. ANTONY (Kerala):
What about time? (Interruptions)

THE DEPUTY CHAIRMAN: Or we will meet again or something... (Interruptions)...

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): He has not retired. He is only tired. (Interruptions)

SHRI DINESH GOSWAMI (Assam): Mr. Antony is not going to retire. (Interruptions) He is coming back. (Interruptions)

THE DEPUTY CHAIRMAN: Nobody else?

AN HON. MEMBER: Nobody.

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 2nd January, 1991 to unstarred Question 692 regarding Resolution of Krishna Water Dispute.

THE MINISTER OF WATER RESOURCES (SHRI MANOHARJI KOTADIA): Madam, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 2nd January, 1991, to Unstarred Question 692 regarding Resolution of Krishna Water Dispute. [Placed in Library. See No. LT-2200/91]

PAPERS LAID ON THE TABLE

THE Constitution (Sixty-eighth Amendment) Bill, 1991.

SECRETARY-GENERAL: Madam, I beg to lay on the Table a copy of the Constitution (Sixty-eighth Amendment) Bill, 1991 as passed by the Houses of Parliament during the current Hundred and Fifty-seventh Session of the Rajya Sabha and assented to by the President on the 13th March 1991.